

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT FOR PROMOTION OF INDUSTRY AND INTERNAL TRADE
LOK SABHA**

**UNSTARRED QUESTION NO. 1698.
TO BE ANSWERED ON MONDAY, THE 21ST SEPTEMBER, 2020.**

IMPETUS TO MAKE IN INDIA SCHEME

1698. SHRIMATI RITI PATHAK:

Will the Minister of **COMMERCE AND INDUSTRY** be pleased to state:

वाणिज्य एवं उद्योग मंत्री

the name of the Government scheme functioning during COVID-19 period to provide impetus to 'Make in India' and 'Aatma Nirbhar Bharat Scheme' along with the details thereof?

ANSWER

वाणिज्य एवं उद्योग मंत्री (श्री पीयूष गोयल)

**THE MINISTER OF COMMERCE & INDUSTRY
(SHRI PIYUSH GOYAL)**

Recently, Government has taken various steps in addition to ongoing schemes to boost domestic and foreign investments in India. These include the National Infrastructure Pipeline, Reduction in Corporate Tax, easing liquidity problems of NBFCs and Banks, policy measures to boost domestic manufacturing. Government of India has also promoted domestic manufacturing of goods through public procurement orders, Phased Manufacturing Programme (PMP), Schemes for Production Linked Incentives of various Ministries.

With a view to support, facilitate and provide investor friendly ecosystem to investors investing in India, the Union Cabinet on 03rd June, 2020 has approved constitution of an Empowered Group of Secretaries (EGoS), and also Project Development Cells (PDCs) in all concerned Ministries/ Departments to fast-track investments in coordination between the Central Government and State Governments, and thereby grow the pipeline of investible projects in India to increase domestic investments and FDI inflow.

Further, to ensure that the local firms are allotted the tender under AatmaNirbhar Bharat. The following measures have been taken:

- 1) The Department of Expenditure (DoE) vide Order No. 12/17/2019-PPD dated 15.05.2020 (Copy also available on website of Department of Expenditure) has amended Rule 161(iv) of the General Financial Rules (GFR) 2017 restricting Global Tender Enquiry(GTE) for the contract/ supply value of above Rs. 200 crore

to enable floating of local tenders by Procuring Entities of Government of India for the benefit of Local Industry.

- 2) The Department for Promotion of Industry and Internal Trade (DPIIT) has issued Order dated 04.06.2020 (Copy also available on website) under Rule 153(iii) of the General Financial Rules 2017 to promote participation of local suppliers in Public Procurement (Preference to Make in India)
- 3) GeM has made it mandatory for the sellers, to declare Country of Origin for every product offered by them on the GeM portal.
- 4) Department of Expenditure has amended Rule 144 of GFR by inserting sub-clause (xi) making it mandatory for bidders from any country which shares land border with India to get registered with Government of India before participating in any Government tender for procurement of goods, services or works.
